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be pleased to state:

- (a) whether it is a fact that She U.S. Supreme Court has ruled that the foreign Governments can file antitrust suits against American Corporations;
- (b) whether it is also a fact that the Government of India have proceeded under the anti-trust laws against six U.S. drug manufacturing companies;
- (c) if so, what are the details in this regard; and
- (d) what is the amount of money already spent on this account by the Government of India?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) to (c) The Government of India have filed a Civil suit in the U.S. Courts against six U.S. drug manufacturing companies, namely, Pfizer, Cyanamid, Squibb, Bristol Mayors, Upjohn and Olin, under the U.S. Anti-Trus. Laws for alleg-dly having entered into a conspiracy for a concerted price fixation of Board Spectrum Antibiotics and over-charging the domestic as well as overseas purchasers. The defendant Companies had appealed to the US Supreme Court that a foreign nation was not entitled to sue the compan'es for damages under the US Anti-Trust Laws. The US Supreme Court has now held that a foreign nation is also a "person" within the meaning of the Clayton Act and thus entitled to use for ^amages under the U.S. Anti-Trust Laws. Further action to prosecute our claim for damages suffered on account of purchase of BSA (Board Spectrum Antibiotics) from the dependant companies in ques. tion is being {aken in consultation with our legal counsel.

(d) As at the end of November, 1977 a total expenditure of US \$1,32, 592.31 had been incurred for the payment of legal fees and services rendered by our legal counsel.

## Suggestions of the former Chief Justice of India regarding service conditions of the Supreme Court and High Court Judges

- 412. SHRI VITHAL GADGIL: Witt the Minister of LAW, JUSTICE ANI> COMPANY AFFAIRS b<sub>e</sub> pleased to state:
- (a) whether it is a fact that the former Chief Justice of India has suggested that the retirement age of the Judges of the Supreme Court and High Courts should be raised to 70 and 65 years, respectively;
- (b) whether he has also suggested that all the allowances given to these Judges be made tax-free; and
- (c) if the answers to parts (a) and (b) above he in the affirmative, what is Government's reaction to these suggestions?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Yes, Sip.

- (b) He had also taken up the question of exemption from income tax of the rent-free accommodation allotted to the judges of the Supreme Court and the High Courts or the house rent allowance admissible in lieu thereof.
- (c) Regarding (a), the Government have not yet given any consideration to the proposal. Regarding the proposal to exempt rent-free accommodation allotted to judges of the Supreme Court and the High Courts and the house rent allowance admissible in lieu thereof, it is being processed.

## रेलवे बोर्ड के सदस्यों और अधिकारियों का हिन्दी का कार्य-साधक ज्ञान

413. श्री कल्पनाय राय: क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या रेलवे बोर्ड के सभी सदस्यों तथा निदेशकों को हिन्दी का कार्य साधक ज्ञान है;

- (ख) यदि हां, तो क्या वे सरकारी काम को हिन्दी में करते हैं ; ग्रीर
- (ग) यदि उत्पर भाग (ख) का उत्तर 'ना' हो तो उसके क्या कारण हैं और सरकार ने यह सुनिश्चित करने के लिए क्या कार्यवाही की हैं कि वे अपने सरकारी काम में हिन्दी का प्रयोग करें?

## Working knowledge of Hindi of the Members a^d Officers of the Railway Board

- 413. SHRI KALP NATH RAI Will the Minister of RAILWAYS be pleased to state:
- (a) whether all the Members and Directors of the Railway Board possess working knowledge of Hindi;
- (b) if so, whether they handle their official work in Hindi; a'nd
- (c) if the answer to part (b) above be in the negative, what are the reasons therefor and what action Government have taken to ensure use of Hindi by them in thei<sub>r</sub> office work?]

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण): (क) जी हां, कुछ को छोडकर।

- (ख) जी हां, जहां तक व्यावहारिक होता है।
  - (ग) प्रश्न नहीं उठता ।

t[THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes, except a few.

- (b) Yes, to the extent feasible
- (c) Doese not arise.]

हिन्दी-कार्य के लिये नियुक्त किये गये कर्मचारियों का पृथक संदर्ग

414. श्री फल्पनाथ राध : क्या रेल

मंत्री यह बताने की क्रुपा करेंने कि:

- (क) क्या मंत्रालय का हिन्दी कार्य करने वाले कर्मचारियों का एक पृथक संवर्ग बनाने के सम्बन्ध में कोई प्रस्ताव उनके मंत्रालय के विचाराधीन है; और
- (ख) यदि हां, तो इस सम्बन्ध में ब्यौरा क्या है ?

## Separate Cadre for employees engaged on Hindi work

- 414. SHRI KALP NATH RAI: Will the Minister of RAILWAYS be pleased to state:
- (a) whether there is any proposal under the consideration of his Ministry to create a separate cadre for its employees handling Hindi work of the Ministry; and
- (b) if so, what are the details in this regard?]

रेल मंतालय में राज्य मंत्री (श्री जिय नारायण): (क्ष) ग्रीर (ख) रेल मंत्रालय में हिन्दी कार्य के लिए सीमित संख्या में सृजित श्रसम्पृक्त पदों का श्रलग संवर्ग पहले से हैं। इन पदों को भरने के लिए जहां श्रावश्यक हुशा है, संघ लोक सेवा श्रायोग के परामर्थ से श्रपेक्षित मर्ती नियम बनाय गये हैं।

t[THE MINISTER OF STATE IN THE MINISTRY OP RAILWAYS (SHRI SHEO NARAIN): (a) and (b) There is already a separate cadre to cover the limited number of isolated posts created for handling Hindi work in the Ministry of Railways. Necessary recruitment rules have been framed in consultation with the Union Public Service Commission, wherever necessary, for filling up these posts.]

t[]English translation.